



No. DJA/Trg./00-01/CMMs-ACMMs-MMs/1635/003/5/308

23rd December, 2022

To

1. The Ld. Principal District & Sessions Judge, Central, HQs, THC
2. The Ld. Principal District & Sessions Judge, East, KKD
3. The Ld. Principal District & Sessions Judge, South, Saket
4. The Ld. Principal District & Sessions Judge, North-West, Rohini
5. The Ld. Principal District & Sessions Judge, New Delhi, PHC
6. The Ld. Principal District & Sessions Judge, South-East, Saket
7. The Ld. Principal District & Sessions Judge, North, Rohini
8. The Ld. Principal District & Sessions Judge, West, THC
9. The Ld. Principal District & Sessions Judge, South-West, Dwarka
10. The Ld. Principal District & Sessions-cum-Special Judge (PC Act) (CBI), RACC
11. The Ld. Principal District & Sessions Judge, Shalimar, KKD
12. The Ld. Principal District & Sessions Judge, North-East, KKD

Sub: Core Competence Conference on Knowledge skill and Perspective Development for CMMs / ACMMs / SMMs (1/3rd of the total strength) on 21st January, 2023

Respected Sir/Madam,

As per the approved Training Calendar for the year 2023, the Delhi Judicial Academy shall be conducting the subject Conference on 21st January, 2023 at Delhi Judicial Academy.

The proposed nomination list of Judicial Officers for the aforesaid programme is enclosed as Annexure 'A'. The schedule of the programme is enclosed herewith as Annexure 'B'.

It is requested that nominated Judicial Officers posted in your district may kindly be communicated about their nomination in the aforesaid programme through your good office.

In case an Officer requires exemption from attending the programme, he/she may move their application in advance through the concerned Ld. Principal District & Sessions Judge. If the exemption is required on urgent basis, an intimation to that effect may be sent to the Academy through e-mail, followed by a formal application duly forwarded by the concerned Ld. Principal District & Sessions Judge. In case the nominated officer is transferred, the successor Judge shall stand nominated for the programme automatically.

The nominated Judicial Officers may kindly be advised not to list any judicial work on 21st January, 2023, so that litigants and lawyers are not inconvenienced. In case some judicial work has already been listed, it may be postponed or adjourned accordingly, to the extent possible.

With regards,

Yours faithfully,
Aditi Choudhary
(Dr. Aditi Choudhary)

Encl.: As above

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE
(PC Act)(CBI) ROUSE AVENUE DISTRICT COURT, NEW DELHI.

A 7 52 14 PM

No. JOTPR/RACC/Gaz./2023/34 p + 43D

Dated 03.01.2023

Copy forwarded for information and necessary action to:-

1. The Ld. Chief Metropolitan Magistrate, RACC, New Delhi.
2. Sh. Harjeet Singh Jaspal, Ld. ACMM-4, RACC, New Delhi.
3. The Branch In-charge, Admn. General, Filing, Pool Cars, Care Taking, Facilitation Centre, RACC, New Delhi.
4. The Web-site Committee, Tis Hazari Courts, Delhi.

AP
03.01.23
(Arun Bhardwaj)
Officer in-charge (Judicial)
for Principal District & Sessions Judge-
cum-Special Judge(PC Act)(CBI)
Rouse Avenue Court Complex
New Delhi

**Proposed Nomination List for
Core Competence Conference for Knowledge, Skill and Perspective Development
for CMMs, ACMMs & MMs (1/3rd of the total strength)**

on
21st January, 2023

Sl. No.	Name of Officer	Present Posting	No.	Civil/Police District	Place of Posting
1	Ms. Arunima Berawal	CMM		South-West	Dwarka
2	Ms. Shama Gupta	CMM		North	Rohini
3	Mr. Siddhartha Malik	CMM		Central	THC
4	Ms. Pooja Pareek	CMM		Shahdara	KKD
5	Ms. Rajani Ranga	ACMM	1	Central	THC
6	Ms. Sakshi Singh	ACMM		East	KKD
7	Ms. Neeti Suri Mathra	ACMM		North	Bahini
8	Ms. Aakanksha Vyas	ACMM		Shahdara	KKD
9	Mr. Harjot Singh	ACMM	2		Rouse Avenue
10	Mr. Anurag Thakur	ACMM (Special Act)		Central	THC
11	Ms. Samiksha Gupta	ACMM		South-West	Dwarka
12	Ms. Pragati	MM	1	Central	THC
13	Mr. Ashwani Pandey	MM	4	Shahdara	KKD
14	Ms. Anjali Mahadru	MM	4	New Delhi	PHC
15	Mr. Pranav Joshi	MM	3	North	Rohini
16	Mr. Siddhar Singh	MM	2	South-West	Dwarka
17	Ms. Neha Mittal	MM	4	Central	THC
18	Ms. Usha Jain	MM	6	West	THC
19	Mr. Yashvir Chaturvedi	MM	4	North-West	Rohini
20	Ms. Tapasya Agarwal	MM	2	North	Rohini
21	Mr. Tushar Gupta	MM	8	New Delhi	PHC
22	Mr. Vinod Joshi	MM	2	East	KKD
23	Ms. Vaani Shree	MM	2	New Delhi	PHC
24	Mr. Gaurav Sharma	MM	5	Central	THC
25	Mr. Ashwani Panwar	MM	1	South	Saket
26	Mr. Ajay Narayan	MM	2	Shahdara	KKD
27	Mr. Vipul Sandhu	MM	3	North-East	KKD
28	Ms. Alka Singh	MM	8	South-West	Dwarka
29	Mr. Rahul Verma	MM	7	South-East	Saket
30	Mr. Div Chaudhary	MM	7	Shahdara	KKD
31	Ms. Kratika Chaturvedi	MM	4	South-West	Dwarka
32	Ms. Ritika Kamal	MM	7	North-West	Rohini
33	Mr. Yashvir Kumar	MM	4	North-East	KKD
34	Ms. Shikha Chahal	MM	13	South-East	Saket
35	Ms. Divyanshi Lila	MM	4	South	Saket
36	Ms. Swatika	MM	4	East	KKD

Sl. No.	Name of Officer	Present Posting	No.	Civil/Police District	Place of Posting
37	Mr. Kapil Gupta	MM	7	New Delhi	PHC
38	Mr. Kautuk	MM	4	North	Rohini
39	Mr. Shubham Devadiya	MM	5	West	THC
40	Ms. Deepakshi Rana	MM	8	Shahdara	KKD
41	Mr. Nitesh Goel	MM	5	South-West	Dwarka
42	Mr. Navdeep Gupta	MM	6	North-West	Rohini
43	Ms. Poorva Mehta	MM	4	South-East	Saket
44	Mr. Mayank Aggarwal	MM	9	Central	THC
45	Mr. Vinod Kumar	MM	3	Central	THC
46	Dr. Karan Choudhary	MM	5	South-East	Saket
47	Mr. Aakash Sharma	MM	8	West	THC
48	Mr. Jitender	MM	1	North	Rohini
49	Ms. Yashdeep Chahal	MM	1	New Delhi	PHC
50	Mr. Ankit Garg	MM	1	South-East	Saket

DELHI JUDICIAL ACADEMY

Annexure 'B'

Program Name & Code:
Duration, Date & Day:
Participants:
Venue:
Programme Director:

Core Competence Conference for Knowledge, Skill & Perspective Development [DJA/JO-01/2021]
 One (1) day, on 21st January, 2023 (Saturday)
 CMMB/ACMMB/MRMs (1/3rd Strength)
 Seminar Hall, 2nd Floor, Delhi Judicial Academy
 Dr. Aditi Choudhary, Director (Academics) / Chairperson (Officiating), Delhi Judicial Academy

Date & Day	18.15 am – 11.30 am	11.30 am – 12.00 pm	12.00 pm – 01.15 pm	01.15 pm – 02.00 pm	02.00 pm – 03.15 pm	03.15 pm – 03.45 pm	03.45 pm – 05.00 pm	
21.01.2023 (Saturday)	<p align="center">Session-I</p> <p align="center">Constitutional Vision & the Criminal Justice System</p> <ul style="list-style-type: none"> • 'Access to Justice' for all - Reporting to a vulnerable witness • Rules & Guidelines • Digital recording of evidence • Remand & Bail • Principles with the Constitutional Rights • Protecting the vulnerable child - PC & PNDT Act • Offences against children - Exclusive Jurisdiction under JJ Act, 2015 & CPCK Act, 2005 	<p align="center">Session-II</p> <p align="center">Handling Misc. Applications</p> <ul style="list-style-type: none"> • Case property <ul style="list-style-type: none"> o Sealing o Signatur • Specimen signature • Age verification of the accused • Recording of statement u/s 164 Cr.P.C. • Principles & Guidelines • Audio-video recording • Supplying of copy to the accused • During investigation • Deriving compliance • S.207 Cr.P.C. 	<p align="center">Session-III</p> <p align="center">Issues of Trial</p> <ul style="list-style-type: none"> • Cognizance: Principles • Muta charge sheet • Supplementary charge sheet • Clabbing with complaint case • Summing up • Initial stage • During the trial - S. 319 Cr.P.C. • Offence u/s 174A Cr.P.C. • Perjury • Instance of preclusion • Trial - joint or separate 	<p align="center">Session-IV</p> <p align="center">Writing a Contested Judgment</p> <ul style="list-style-type: none"> • Appreciation of evidence • Presumption & Rebuttal • Summing • Contagion • Directions extraneous to subject matter - Legal permissibility 	<p align="center">Session-V</p> <p align="center">Checking Orders & Reducing Arrests: Deposit by Resorting to Triple Method</p> <ul style="list-style-type: none"> • Plea Impugning • Compounding • Prohibition 	<p align="center">Session-VI</p> <p align="center">Checking Orders & Reducing Arrests: Deposit by Resorting to Triple Method</p> <ul style="list-style-type: none"> • Plea Impugning • Compounding • Prohibition 	<p align="center">Session-VII</p> <p align="center">Checking Orders & Reducing Arrests: Deposit by Resorting to Triple Method</p> <ul style="list-style-type: none"> • Plea Impugning • Compounding • Prohibition 	<p align="center">Session-VIII</p> <p align="center">Checking Orders & Reducing Arrests: Deposit by Resorting to Triple Method</p> <ul style="list-style-type: none"> • Plea Impugning • Compounding • Prohibition

Introduction to Arms & Ammunitions - An Exhibition

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